

76

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 261/(MAH)/2017

CORAM:

Present:

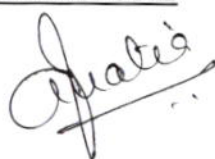
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2017

NAME OF THE PARTIES: Pioneer Publicity Corporation Pvt.Ltd.
V/s.
Skytel Network Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
76	Vishaki. Bhata	Adv for the Operational Creditor	

ORDER

TCP No.261/ I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel has reported that she made an attempt to serve notice upon the Corporate Debt by sending the Petition copy and other material papers to the Corporate Debtor but the parcel sent has returned un-served on the Corporate Debtor with a remark "Left" and "not known". Henceforth the Petitioner Counsel has hereby sought direction of substituted services, in view of the same, this Bench hereby directs the Petitioner to effect substituted services by advertising filing of this case and next date of hearing in two daily Newspapers one in English and another in vernacular language having wide circulation in the vicinity of the Company situated within 15 days hereof.

List this matter on 29.9.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASHKUMAR
Member (Judicial)